

(2023) 03 TDSAT CK 0025

Telecom Disputes Settlement And Appellate Tribunal

Case No: Broadcasting Petition Nos. 537, 539, 544, 546, 547, 550, 559, 560, 562 Of 2016

Fastway Transmission
Pvt Ltd

APPELLANT

Vs

Harwinder Cable
Network

RESPONDENT

Date of Decision: March 16, 2023

Hon'ble Judges: Ram Krishna Gautam, Member

Bench: Single Bench

Advocate: Nitika Kumar, Vibhav Srivastava, Mohit Gulati

Judgement

Learned counsel for respondent mentioned that in spite of repeated communications, no instructions for proceeding by respondent company is there.

He requests for his discharge from counsel-ship.Â Learned counsel for petitioner is present.

As counsel for respondent is not in a position to proceed and request is for discharge, hence, list the matter on 16.05.2023 â€”for further

hearingâ€™.Â

If respondent company wants to engage a new counsel, it may engage or it may present in person or the proceeding will be ex-parte.

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